

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8846/2025

[Arising out of impugned final judgment and order dated 22-12-2022 in CRLAJ No. 72/2018 passed by the Gauhati High Court]

THE STATE OF ASSAM

Petitioner(s)

VERSUS

MOINUL HAQUE @ MONU

Respondent(s)

IA No. 134388/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 134390/2025 - EXEMPTION FROM FILING O.T.

Date : 16-04-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) :Mr. Chinmoy Pradip Sharma, Sr. A.A.G.
Mr. Irfan Hasieb, Adv.
Mr. Vijay Deora, Adv.
Mr. Aditya Agarwal, Adv.
Mr. Ankit Roy, AOR
Ms. Mrinalini Ramesh, Adv.

For Respondent(s) :Mr. P V Dinesh, Sr. Adv.
Ms. Sana Hashmi, AOR
Mr. Salman Hashmi, Adv.
Ms. Anna Oommen, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal preferred by the State of Assam is dismissed, in terms of the signed reportable order.

Pending application(s), if any, shall stand disposed of.

(SHIPRA NARANG)
SENIOR PERSONAL ASSISTANT

(signed order is placed on the file)

(RANJANA SHAILEY)
ASSISTANT REGISTRAR